

LOK SABHA

BULLETIN-PART II (General Information relating to Parliamentary and other matters)

Nos. 285-291]

[Tuesday, July 16, 2024/ Ashadha 25, 1946 (Saka)

No. 285

Table Office

No 'Zero Hour' on Tuesday, the 23rd July, 2024

Members are informed that owing to the presentation of the Union Budget on Tuesday, 23rd July, 2024, there will be no 'Zero Hour' on Tuesday, the 23rd July, 2024. Accordingly, the Portal **will not remain operational** from immediately after 0900 hours on Monday, the 22nd July, 2024 to 1000 hours on Tuesday, the 23rd July, 2024.

Further, for raising matters on Wednesday, the 24th July, 2024, the Portal will remain operational to receive notices from 1000 hours on Tuesday, the 23rd July, 2024 to 0900 hours on Wednesday, the 24th July, 2024.

Kind cooperation of Hon'ble Members is solicited.

No. 286

Table Office

Process to submit notice and procedure for raising Matters of Urgent Public Importance after Question Hour i.e. during 'Zero Hour'

Hon'ble members are informed that an **e-portal has been put in place to facilitate members to submit their notices online to raise matters of Urgent Public Importance during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office, Room No. G37, Ground Floor, Parliament House. The following **procedure for raising** Matters of Urgent Public Importance during 'Zero Hour' shall be followed:

- (i) Notices may be given by the members **from 1000 hours of a given day to 0900 hours of the Session day** on which the members desire to raise their matters in the House;
- (ii) The notices received upto 0900 hours on the Session day on which the members desire to raise their matters in the House would be put to computerised ballot after 0900 hours;
- (iii) **Twenty matters**, as per their priority in the **ballot**, may be allowed to be raised on a day. However, some notices over and above these twenty matters **may** be allowed to be raised on the basis of their importance **at the discretion of Hon'ble Speaker**;
- (iv) The order in which the matters will be raised shall be decided by the Hon'ble Speaker at his

discretion;

- (v) The matter proposed to be raised **should be under the jurisdiction of the Government of India** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so;
- (vi) Matter proposed to be raised **should not contain any statement making allegations**; and
- (vii) Notices shall not relate to matters within the jurisdiction of Speaker.

2. Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1000 hours on Friday or last working day of the previous week and 0900 hours on Monday or first working day of the week.

3. The portal will **not remain operational** from immediately after 0900 hours to 1000 hours on all Session days.

4. Zero Hour portal will be opened from 1000 hours on Friday, the 19th July, 2024. The portal will remain open on Saturday and Sunday for tabling notices online. **Accordingly, notices for raising matters on Monday, the 22nd July, 2024 may be given from 1000 hours on Friday, the 19th July, 2024 to 0900 hours on Monday, the 22nd July, 2024 and all such notices so received will be balloted on Monday, the 22nd July, 2024 soon after 0900 hours.**

Kind cooperation of Hon'ble members is solicited.

No. 287

Table Office

**Display of result of ballot regarding Matters of Urgent Public Importance
during 'Zero Hour'**

Hon'ble members are informed that the notices on Matters of Urgent Public Importance to be raised during 'Zero Hour' received from 1000 hours of a given day to 0900 hours of the Session day on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office (P.N.O.), Room No. G37, Ground Floor, Parliament House after 0900 hours on the Session day. The result of ballot shall immediately thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours on the day on which the members desire to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format under the 'UPDATES' column of Lok Sabha website immediately after the ballot process is over.

Time for giving notices under rule 377 for the week commencing Monday, 22nd July, 2024

Members are informed that notices for raising matters under Rule 377 valid for the week commencing Monday, 22nd July, 2024 shall be entertained from 1000 hrs. on Thursday, 18th July, 2024.

The notices received between 1000 hrs. and 1030 hrs. on Thursday, 18 July, 2024 shall be deemed to have been received at the same point of time and these shall be balloted to determine the *inter-se* priority of Members. Notices received subsequently shall be arranged in accordance with the date and time of receipt.

A Member is permitted to raise not more than one matter during a week. Besides, the notice should not raise more than one issue.

Members are requested to give a suitable subject/heading to the matter to be raised under Rule 377.

Members are further requested to give the text of the matter alongwith the notice.

Special attention of Members is invited to the provisions of Rule 377A (i) and (v) which state that in order that a notice may be admissible, it shall *inter-alia* satisfy the following conditions:-

377A(i) it shall not refer to a matter which is not primarily the concern of the Government of India;

377A(v) it shall not contain arguments, inferences, ironical expressions imputations, epithets or defamatory statements.

Accordingly, notices attracting the above provisions shall be non-admissible.

Kind cooperation of Members in this regard is solicited.

Process to submit notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197

Hon'ble members are informed that **an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online** to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, **the printed form is also available** in the Parliamentary Notice Office to submit the notice to call the attention of Minister. The following process to submit the notice as well as procedure to call the attention of Minister under Rule 197 will be followed: -

- (i) Notices may be submitted **preferably in the online mode;**
- (ii) No member shall give more than two notices for any one sitting;

- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that are admitted by the Speaker, their *inter se* priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting:

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

- (viii) **Notices of Urgent Public Importance under Calling Attention (Rule 197) shall be entertained from 18.07.2024.**

Kind cooperation of Hon'ble members is solicited.

No. 290

Question Branch

Result of Ballots of Notices of Starred and Unstarred Questions

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 16th July, 2024 for the sittings of Lok Sabha to be held on 01.08.2024 and 02.08.2024 were held in the presence of Shri Chamala Kiran Kumar Reddy, MP and Shri Satya Vijay Ram, Director, Lok Sabha Secretariat in Outer Cabin, Committee Room 'E', of Parliament House Annexe, New Delhi. A total of 1108 and 916 notices were received, whereas 266 and 231 Members participated in the ballots for 01.08.2024 and 02.08.2024 respectively.

2. The result of the ballots has been uploaded on the Homepage viz. loksabha.nic.in.

Training Programme for PA/PS of Members of 18th Lok Sabha on the steps to access/usage of Sansad e-mail Id and Member's Portal .

Hon'ble Members of Lok Sabha are informed that a training programme for PA/PS to Members will be held virtually from 15.07.2024 to 19.07.2024 from 11:00AM to 12:00 PM. to help them to familiarize with the steps to access NIC e-mail Id and Member's Portal from Digital Sansad webiste and various facilities provided to MPs in the Member's portal and its usages.

PA/PS of Members of Lok Sabha may be requested to attend the training programme virtually *via* accessing the link mentioned below:

Agenda: Training Programme on the steps to access/usage of Sansad e-mail Id and Member's Portal for the PA/Ps of Members of Lok Sabha

<https://lss.webex.com/lss/j.php?MTID=m5941ca3ae3afcac0c0b67640210504b5>

Monday, July 15, 2024 11:00 AM, Indian Standard Time

Occurs every day effective from 15/7/2024 to 19/7/2024 from 11:00 AM to 12:00 PM, Indian Standard Time

Meeting number: 2512 845 8070

Password: Training@1234

**UTPAL KUMAR SINGH
Secretary General**